

DIVISION BENCH

ITEM NO. 114

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CA No. 79/2019, CA No. 173/2019, CA No. 174/2019,
CA No. 313/2019, CA No. 20/2020, CA No. 320/2020
& CA No. 321/2020 IN CP No. 236/ALD/2018

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th September,
2022, 2:30 pm**

NAME OF THE COMPANY	SMT NEERJA TAKKAR V/S M/S SHILAZA HOTELS PVT LTD & ORS
UNDER SECTION	241/242, 59 OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

- Sh. Rahul Chaudhary, Adv. : *For the petitioner & applicant in CA No. 79/2019, CA No. 174/2019, CA No. 313/2019, CA No. 320/2020 & CA No. 321/2020 & respondent in CA No.173/2019 & CA No.20/2020*
- Sh. Shubham Agarwal, Adv. : *For the applicant in CA No.173/2019 & CA No.20/2020 & respondent no. 1-4 & respondent in CA No. 79/2019, CA No. 174/2019, CA No. 313/2019, CA No. 320/2020 & CA No. 321/2020*

ORDER

Due to paucity of time, the matter could not be taken up.

Hence, adjourned to 12th December, 2022.

—Sd—

Deputy Registrar

28th September, 2022

Md. Zaid
(Stenographer)